

t
SLP(C)No. 16061-16062 OF 2001
ITEM No.4

Court No. 3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.7-8 in
Petition(s) for Special Leave to Appeal (Civil) No.16061-16062/2001
(Against the interim order dated 6.8.2001 in CM No. 663/2001 in
FAO No. 261/2001 and on 5.9.2001 in C.M. No. 774/2001 in FAO
261/2001 of the High Court of Delhi at New Delhi)

SHEILA MATHRANI

Petitioner (s)

VERSUS

APARNA CHODHURI & ORS.

Respondent (s)

(For directions for initiating appropriate proceedings against the
petitioner for perjury and contempt)

Date : 25/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Sunil Kumar Jain,Adv.

For Respondent (s)

Mr. S.K. Misra, Sr. Adv.

Mr. S.K. Sharma, Adv.

Mr. K.V.Mohan,Adv.

Mr. A.K. Yadav, Adv.

Mr.P Sengupta, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....
.SP2

Issue notice.

.SP1

Charanjit

[Om Prakash]
Court Master